NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 897 of 2020

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd. ... Appellant

Versus

Finquest Financial Solutions Pvt. Ltd. & Ors. ... Respondents

Present: -

For Appellant: Mr. Abhishek Anand and Viren Sharma, Advocates.

For Respondent: Mr. Ravi Sankar Devarakonda, Advocate

Mr. Sunil Fernandes and Mr. Darpan Sachdeva, Advocates

for R-1

Ms. Sandhya Iyer, Mr. Tarak Shah and Mr. Karthik V.,

Advocates for R- 2

Mr. Prastut Dalvi, Advocate for R- 4.

ORDER (Virtual Mode)

05.03.2021 From the perusal of the order dated 04.02.2021 whereby it appears that the Learned Counsel for the Respondent No. 4 appeared and prays time to file Reply Affidavit within two weeks.

The Learned Counsel for the Respondent No. 4 submits that he has filed Reply Affidavit on 18.02.2021 which is taken on record.

The Learned Counsel for the Respondent No. 1 submits that he has filed Reply Affidavit on 18.02.2021 which is taken on record.

Learned Counsel for the Appellant may file Rejoinder to the Reply Affidavits filed by the Respondents within two weeks.

Parties may file short Written Submissions not exceeding three pages along with supported by the relevant case law, within two weeks.

Interim directions to continue.

List the Appeal 'For Admission (After Notice)' on 5th April, 2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla] Member (Technical)

R. N./ R.R. /